

06. 28.08.2015

Heard learned counsel for the parties.

Perused the report submitted by the Central Pollution Control Board. Copy of such report be handed over to learned A.G.A. by Monday (31.8.2015).

In view of the findings arrived at by the Central Pollution Control Board in its report and the recommendations made therein, we are of the considered view that the Chief Secretary, Govt. of Orissa, should constitute a Committee consisting of Secretaries of all the concerned Departments, including the Mining Department and to recommend as to what steps are required to be taken to comply the recommendations made in the said report. In this regard, the role of the various agencies and in particular that of Orissa Pollution Control Board also needs to be reviewed. The reports/recommendations of the said Committee be communicated to this Court by way of an affidavit of the Chief Secretary, Govt. of Orissa, within a period of three months.

We hope and trust that the Chief Secretary, Govt. of Orissa shall take due note of the suggestions/recommendations of the Central Pollution Control Board and initiate urgent steps to make river Bramhani and its major tributaries pollution free, in the greater interest of mankind.

List this matter on 13.11.2015.

Free copy of this order be handed over to learned A.G.A. for compliance.

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I. Mahanty,

J.

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S.C. Parija

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